

Ref: CP on “Revision of National Numbering Plan” – dated 6th June 2024

To

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(Through email: advbbpa@traf.gov.in with a copy to itadvbbpa-1@traf.gov.in)

Respected Authorities,

Please find herewith the inputs/Comments/Counter Comments regarding on above subject:

It is noticed that the following point is missed either in CP or in the inputs provided by various stakeholders:

This is about GST per tele-identifier/number.

Authorities have to prescribe about “the minimum amount of GST that every Telecom Identifiers/number that is in use needs to be earned over a period (say per one month)”. If any Telecom company (Telco) offered free services to end users, the Teleco need to born/collect this minimum GST amount per month per each such tele-identifier.

Mobile number, fixed phone number or tele-identifiers assigned to any customer/user should be accounted with prescribed GST. Telcos needs to ensure about this in their periodical reports.

If, there is no GST accounted on any such tele-identifier/numbers (provided to customers/users) means, they are all **not in use/idle/not assigned**. Authorities needs to prescribe the maximum allowed such “**not in use/idle/not assigned**” in a one lakh lot of tele/mobile numbering/identifiers and applicable financial dis-incentives if crossed the limit.

Due to advancement in technology, usage of digital data, authorities able to spell-out/report periodically about the GST per telecom-identifier (mobile number, fixed number, other tele-identifier wise) accounted/collected, number of tele-identifiers in use, or in idle.

Such **Tele-identifier-based GST accounting system** is to be in place, to have over all control on the utilization of tele-identifiers/numbers utilization/allotment among telecos and measurement of market share, etc. parameters.

With Best Wishes

Vas KSS